

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex(BDA)  
Indira nagar,  
Bangalore 560 038.

Dated:

1 DEC 1988

APPLICATION NO. C.P.(Civil) 184/88  
in O.A.NO. 896/87(F)

Applicant(s)

A.Santhanam

-vs-

Dr.R.Narasimha, Director NAL, B'lore & anr.

To

1. Shri A.Santhanam,  
249/3, Sampiga Road,  
17th Cross, Malleswaram,  
Bangalore 560 003.

2. Shri S.K.Srinivasan,  
Advocate,  
35(Above Hotel Swagath)  
Ist Main, Gandhinagar,  
Bangalore 560 009.

3. The Director,  
National Aeronautical Laboratory,  
Bangalore 560 017.

4. The Director General,  
Council of Scientific & Industrial Research  
(CSIR)  
Rafi Marg,  
New Delhi 110 001.

5. Shri H. Sulaiman Sait,  
Advocate,  
No.52, Infantry Road,  
Bangalore 560 001.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this  
Tribunal in the above said application(s) on 22.11.88.

Encl: As above

Final  
on 2/12/88

9/4

*R.S.*  
for DEPUTY REGISTRAR  
(JUDICIAL)



**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

Applicant  
A. Sankaran  
Advocate for Applicant  
S. K. Srinivasan

C.P 184/88

Order Sheet (contd)

Respondents  
Dr. R. Narasimha, Director,  
NAL, Bangalore  
Advocate for Respondent  
Sh. Sulaiman Sait

Date	Office Notes	Orders of Tribunal
		<p><b>KSPVC/LHARM</b></p> <p><b>ORDER</b></p> <p>In this petition made under Section 17 of the Administrative Tribunals Act, 1985 and the Contempt of Courts Act, 1971, the petitioner has moved this Tribunal to punish the Contemners for non-implementation of the order made on 30.3.1988 in his favour by Hon'ble Shri Ch. Ramakrishna Rao in A No. 896/87.</p> <p>In IA No.4 filed by the respondents in A No. 896/87, we have extended time for complying with the orders made on 30.3.88 in A No. 896/87 till 15.12.1988. If that is so, then these Contempt of Court proceedings no longer survive for consideration. We, therefore, drop these Contempt of Court proceedings. But this does not prevent the petitioner from reagitating the matter on the expiry of time granted by this Tribunal if the order made in his favour is not implemented by then.</p>

TRUE COPY

*R. S. 1/2/88*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDL. BENCH  
BANGALORE

Sd/-  
(K.S.PUTTASWAMY) 1/2/88 (L.H.A. REGO) 22/11/88  
Vice-Chairman Member (A)  
22.11.1988 22.11.1988

